

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 1816 OF 2018 & IA NO. 1605 OF 2018 IN**  
**DFR NO. 4278 OF 2018**

**Dated: 17<sup>th</sup> December, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Shri Keshav ements & Infra Limited**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) :

**ORDER**

The learned counsel appearing the Applicant/Appellant requests for three days time for filing a better affidavit explaining the reasons for condonation of delay in filing the Appeal. Accordingly, the time is permitted.

List the mater on **20.12.2018.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**